

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24177/2012

(From the judgement and order dated 07/05/2012 in WP No.2298/1992 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

SARLA KUMARI

Petitioner(s)

VERSUS

BOARD OF REV.& ORS.

Respondent(s)

(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

WITH SLP(C) NO. 25126 of 2012
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 25297 of 2012
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 25438 of 2012
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 25650 of 2012
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 26566 of 2012
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 26569 of 2012
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 01/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
 Mrs. Sumita Pandit, Adv.
 Ms. Namita Choudhary, Adv.
 Mr. Ankur Yadav, Adv.

For Respondent(s) Mr. Vinay Garg, Adv.
 Mr. Tanmaya Agarwal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted. Hearing expedited.
Parties may file the additional documents within four
weeks.

	(O.P. SHARMA)		(M.S. NEGI)	
	Court Master		Court Master	